

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 9

IA 1816/2024 (NEW IA) IN C.P. (IB)/3641(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **22.04.2024**

NAME OF THE PARTIES: **AMOD STAMPINGS PVT. LTD. VS TRANS**
FAB POWER INDIA PVT. LTD

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1816/2024 (NEW IA) IN C.P. (IB)/3641(MB)2018

- 1) Mr. P.S. Thakre, Practising Company Secretary, Mr. Agam Maloo, Ld. Counsel for the Liquidator and Mr. Anil Vaidya, Liquidator of the Corporate Debtor are present.
- 2) Ld. Counsel for the Liquidator informs that they have no objection if the reliefs and concessions as prayed by the Applicant is allowed. However, the Application seeking approval of the sale is pending for adjudication before the Bench and the same is stated to be listed on Board on 13.05.2024.

3) Accordingly, the present Application is also adjourned to 13.05.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare